

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3619 of 2021

Sunil Ganjhu

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner

: Mr. A. K. Chaturvedi, Advocate

For the State

: Mr. Shekhar Sinha, P.P.

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Order No. 02

Dated 13<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective sides.

The petitioner is an accused in connection with Mayurhand P.S. Case No. 90 of 2018.

The accused persons are alleged to have come to the work site and abused and assaulted the workers. They had snatched the mobile of some of the workers and had also threatened them that no work should start till the levy is paid.

Though the petitioner is named in the First Information Report, but the same seems to stem from the fact that his name was taken by the miscreants who had demanded levy. The petitioner is in custody since 07.12.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Mayurhand P.S. Case No. 90 of 2018.

(RONGON MUKHOPADHYAY,J.)